

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

C.P. (IB)/306(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **MRS. VIJAYLAXMI GHUWALEWALA VS**
MOBILE CONSTRUCTIONS PRIVATE
LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/306(MB)2024

- 1) Mr. Ramiz Shaikh, Ld. Counsel for the Financial Creditor is present. None present for the Corporate Debtor, when the matter is called out.
- 2) The matter is coming up on the Board for the First Time. In that view of the matter, the Registry is directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing and to place on record Compliance Report, well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Court, Financial Creditor is directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to place on record, Affidavit enclosing there with proof of

service of Notice issued on the Corporate Debtor, well before the adjourned date.

- 4) Financial Creditor is further directed to serve a copy of the present Company Petition to the Corporate Debtor, forthwith, if not served earlier.
- 5) After receiving a copy of the present Company Petition, Corporate Debtor is directed to file and place on record Affidavit in Reply, within a period of two weeks from today, by duly serving a copy to the other side, well in advance.
- 6) Stand over to 13.06.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter shall be proceeded further on the next date of hearing. Registry shall accept the Hard Copies of the Company Petition for record purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare